Latest Laws.com

Helping Good People Do Good Things

Bare Acts & Rules

Free Downloadable Formats

Hello Good People !

संख्या–एल०जी०–16/2002–16/लेज०––झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 5 मई, 2003 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2002 {झारखण्ड अधिनियम 06, 2003} का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद 348 के खण्ड–(3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायेगा :–

Jharkhand State Universities (Amendment) ACT, 2002

AN

ACT

To amend the Jharkhand State Universities Act, 2000. (Adapted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Third Years of Republic of India as follows:

(1) Short tiitle, extent and commencement :-

(i) This Act may be called the Jharkhand State Universities (Amendment) Act, 2002.

(ii) It shall come into force at once.

(iii) It shall extend to the whole of the State of Jharkhand.

(2) Substitution of Section-2 (ak) of the Jharkhand State Jharkhand State Universities Act, 2000 (adapted) (and hereinafter referred to as the said Act) :-

In section-2, for sub-section (ak), the following clause be substitued, namely :-

"The Jharkhand Public Service Commission means the Jharkhand Public Service Commission constitueted by the State Govt. for discharging functions as contained in Article 320 of the constitution of India and entrusted with the powers for making recommendations, etc. of teachers and officers of Universities and Colleges (Constituent and affiliated)".

(3) Substitution in Section-3(1) (d) of the said Act-

In Section-3 in sub-section-(1) (d) for the words "Sidhu-Kanhu" the words "Sido-Kanhu Murmu" shall be substituted.

(4) Amendment in Section-3(1) (f) of the said Act :-

In section-3, in Section-3(1)(f) the following proviso shall be inserted, namely :-

"Provided that the territorial jurisdiction shall extend to the whole of State of Jharkhand in matters pretaining to educational institutions imparting teaching in opathy, Indigenous medicines and educational institutions imparting academic distinction in Sanskrit, Pali, Prakrit and such other languages which the University may consider necessary.

(5) Insertion of 'Proviso' in Section-3(4) in the said Act :-

In section-3, in sub-section-(4), the following proviso shall be inserted, namely :-

"Provided that in matters of imparting distant education, there shall be no limit to the territorial jurisdiction of the University".

(6) Amendment of Section-4(1)(1)(a) of the said Act :-
In section-4, in sub-section-4(1)(1)(a), the following words shall be inserted after the word 'technology' and before the sign and word and, namely-
"Excluding Agriculture and Veterinary Science"

(7) Amendment of Section-4(1)(1)(7) of the said Act:-
In section-4, in sub-section-(1)(7) the following words shall be inserted after the word 'University' and before the word 'and', namely.
"With the prior approval of the State Government."

(8) Omission of Section-4(2) of the said Act:-
In section-4, sub-Section-(2) shall be omitted.

(9) Insertion of proviso in section-6(1) of the said Act:-
In section-6, in sub-section-(1), the following provisio shall be inserted, namely
"Provided that the university may also impart distant education programme in accordance with the syllabi prescribed by regulation."

(10) Deletion of words in Section-10(1) of the said Act:-
In section-10, in sub-section-(1), the follwing words shall be deleted, namely
"And no person shall be deemed to be qualified to hold the office of the Vice-Chancellor of Kameshwar Singh Darbhanga Sanskrit University unless such person, in the opinion of the Chancellor, reputed for his Scholarship in Sanskrit or has made notable Contribution to Sanskrit Education."

(11) Substitution of the words in section-18(14) of the said Act:-
In section-18, in sub-section-(14), the following words shall be subsituted, namely
'Ten' by 'Six' and the word, 'Three' by 'One' respectively.

(12) Subsitution of the Section-18(15) of the Said Act:-
In section-18, for sub-section-(15), the following sub-section shall be substituted, namely:-

"One representative of the Scholar of regional language to be nominated by the Sate Government."

(13) Substitution of the Section-18(16) of the said Act :-

In section-18, for sub-section-(16), the following sub-section shall be substituted, namely :-

(a) "Minimum of Ten teachers other then Deans, Principals and Head of University Department having at least five years teaching experience on substantive basis to be elected by and from amongst the regular teachers of the respctive constituent/Govt. colleges in such a way that at least half of the total number of Constituent/Govt. Colleges get representation on rotational basis based on the seniority of Colleges."

(b) University Departments shall be represented by two elected teachers, one from Science/Commerce and other from Humanities/Social Science faculty, other than Deans and Heads of Department, having at least five years teaching experience on substantive basis.

(c) Permanently affliliated colleges (other than Government colleges) shall be represented by one elected regular teacher/principal having at least five years teaching experience on substantive basis.

(14) Omission of Section-18(17) of the said Act:-

In section-18, sub-section-17 shall be omitted.

(15) Insertion of words in section-19(1) of the said Act:-

In section-19, in sub-section-(1), the following word shall be inserted after the figure '64' and before the sign. namely :-

"-----but such extended period shall not be more than one year."

(16) Insertion of words in section-22(2) of the said Act:-

In section-22, in sub-section-(2), the following words shall be inserted after the words "casual vacancy" and before the sign.
"----- but such extended period shall not be more than one year."

(17) Substitution in section-24(1)(9) of the said Act :-

In section-24, in sub-section-(1)(9), the word 'Six' and the words "may get representation" shall be substituted by words "substantively appointed" and words "be represented by one teacher", respectively.

(18) Insertion of words in section-24(2) of the said Act:-

In section-24, in sub-section-2, the following words shall be inserted after the words 'vacancy' and before the sign. namely :-

"----------but such extended period shall not be more than one year."

(19) Amendment in Section-26(1) of the said Act:-

(a) In section-26, in sub-section-(1),, the words "other than the Kameshwar Singh Darbhanga University" shall be omitted.

(b) In sub-section-(1) the words and bracket "(Humanities and Social Sciences)" shall be inserted after the words, sign. "Faculty of Arts." and before the word 'Science".

(20) Amendment in Section-26(4) of the said Act:-

In section-26, in sub-section-(4), the words "Agriculture and Veterinary Science", wherever they appear, shall be omitted.

(21) Amendment of Section-26(6) (ii) of the said Act :-

In section-26, for sub-section-(6)(ii), the following sub-section shall be substituted, namely.

"The Head of University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader posted in the University Department. The rotation shall be made on the basis of seniority among teachers having experience of Post Graduate teaching and belonging to University Service Cadre".

(22) Omission of section-27 of the said Act :-

Section-27 shall be omitted.

(23) Amendment of Section-29(1) of the said Act :-

In section-29, in sub-section-(1) for the words "The Examination Board shall consist of the Vice-Chancellor as Chairman and Deans of the Faculties of Arts, Science & Commerce as members" the words "The Examination Board shall consist of the Vice-Chancellor as Chairman, Pro-Vice-Chancellor, Registar, Deans of faculties of Humanities and Social Sciences, Science and commerce as members and Controller of Examination as Secretary." shall be substituted.

(24) Amendment of Section-32(2) (d) of the said Act :-

In section-32, for sub-section-(2)(d), the following sub-section shall be subsituted, namely

"All University Professors and those Readers having at least-8 years experience as Reader posted in the University Department and Colleges imparting Post Graduate teaching in the Subject and".

(25) Amendment of section-32(2)(e) of the said :-

In section-32, in sub-section-(2)(e), the words "Imparting Post Graduate teaching" shall be inserted after the words "four Teachers" and before the words 'of the'.

(26) Amendment of section-36(6) of the said Act:-

In section-36, in sub-section-(6), for the words "Inter University Board" the "Department of Higher Education, Government of Jharkhand" shall be substituted and the proviso shall be omitted.

(27) Amendment of Section-41 of the said Act :-

In section-41, for the words "Jharkhand Inter University Board" the words "Department of Higher Education, Government of Jharkhand" Shall be substituted.

(28) Amendment of section-45(i)(c) of the said Act :-

In section-45, for sub-section-(1)(c), the following sub-section be substituted, namely

"The balance amount as respectively standing, immediately before the commencement of the Act, to he credit of Ranchi University, Ranchi (constitued and incorporated under the Bihar State University Act 1960) (Bihar Act 14 of 1960) Sido-Kanhu-Murmu University (formerly Sidhu-Kanhu University), Dumka and Vinoba Bhave University, Hazaribagh both constituted and incorporated under the Bihar State University Act, 1976 (Bihar Act 9 of 1992)".

(29) Substitution of the section-57(1) of the said Act :-

In section-57, for sub-section-(1), the following sub-section shall be substituted, namely

Subject to the provisions of this Act and the Statutes, the appointment and promotion of teachers and officers (other than Vice-chancellor, Pro Vice-chancellor, Proctor, Dean-Students Welfare, Co-ordinator, College Development Council and Deans of faculty) of the university & colleges (both constituent and affiliated) shall be made on the recommendation of the Jharkhand Public Service Commission.

(30) Substitution in section-57(2) and (57(3) of the said Act :-

In section-57, in sub-section-(2)(a) and sub-section-(3), for the words, "The Bihar State Universities constituent colleges) service comission" the words "Jharkhand Public Service Commission" shall be Substituted.

(31) Omission of section-57(4)(a), 57(4)(b) and 57(4)(c) of the said Act :-

In section-57, sub-sections-(4)(a), (4)(b) and (4)(c) shall be omitted.

(32) Amendment of section-57A(1) of the said Act :-

In section-57A, in sub-section-(1), for the words "College Service Commission" "Jharkhand Public Service Commission" shall be substituted wherever they occur in the sub-section.

(33) Ommission of sections-57A(2)(a) and 57A(2)(b) of the said Act :-

In section-57A, the sub-sections 57A(2)(a) and 57A(2)(b) shall be omitted.

(34) Substitution in section-58(1) of the said Act :-

धारा–58 की उपधारा में शब्दों कोष्ठक ''बिहार राज्य विश्व विद्यालय (अंगीभूत महाविद्यालय) सेवा आयोग'' को शब्दों ''झारखण्ड लोक सेवा आयोग'' से प्रतिस्थापित समझा जायेगा ।

(35) Substitution in section-58(8) of the said Act :-

In section-58, sub-section-(8) for the words "Inter University Board" the words "Directorate of Higher Education, Government of Jharkhand" shall be substituted.

(36) Omission of section-58(10) of the said Act :-

In section-58, sub-section-(10) shall be omitted.

(37) Substitution of section-67(a) of the said Act :-

In section-67, for sub-section-(a), the following sub-section shall be substituted, namely –

"Notwithstanding anything to the contrary contained in any Act, Rules or any Judgement or decree of a Court, the date of retirement of teaching and non-teaching employee of the University or a college shall be the date on which he/she attains the age of sixty years."

"Provided that reappointment of teacher after retirement may be made in appropriate cases upto the age of Sixty-five years in the manner laid down in the Statute made in this behalf in accordance with the guidelines of the University Grants Commission."

(38) Omission of sections-79 and 80 of the said Act :-

Section-79 and 80 shall be omitted.

झारखण्ड राज्यपाल के आदेश से,
तारकेश्वर प्रसाद,
सचिव,
विधि (विधान) विभाग,
झारखण्ड, राँची ।

झारखण्ड सरकार

सत्यमेव जयते

झारखण्ड गजट

असाधारण अंक

झारखण्ड सरकार द्वारा प्रकाशित

संख्या 344

31 ज्येष्ठ, 1929 शकाब्द

राँची, वृहस्पतिवार 21 जून, 2007

विधि (विधान) विभाग

अधिसूचना

21 जून, 2007

संख्या-एल०जी०-10/2006-33/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक 11 जून, 2007 को अनुमति दे चुके है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006

[झारखण्ड अधिनियम 09, 2007]

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के संशोधन हेतु अधिनियम ।

भारत गणराज्य के सनतावनवें वर्ष में झारखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियममित हो:-

1. संक्षिप्त नाम, विस्तार और प्रारंभ--
   (1) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006 कहा जा सकेगा ।
   (2) यह ऐसी तिथि से प्रवृत होगा जिसे राज्य सरकार, राजपत्र से अधिसूचना द्वारा नियत करेगी ।
   (3) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा, की धारा-3 की उपधारा-1 (एल) के पश्चात् उपधारा-1 (एम) का अंत:स्थापन:-

उक्त अधिनियम की धारा-3 की उपधारा-1 (एल) के पश्चात् उपधारा-1 (एम) के रूप में निम्न उपधारा अंत:स्थापित की जायेगी ।

"3 (1)(एम), नीलाम्बर-पीताम्बर विश्वविद्यालय होगा जिसका मुख्यालय मेदिनीनगर होगा तथा इसकी अधिकारिता पूरे पलामू प्रमंडल में होगी ।"

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

अधिसूचना

21 जून, 2007

संख्या-एल०जी०-10/2006-34/लेज०--झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 11 जून, 2007 को अनुमत "झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2006 (झारखण्ड अधिनियम संख्या-09, 2007) का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायगा ।

JHARKHAND STATE UNIVERSITIES (AMENDMENT) ACT, 2006

[JHARKHAND ACT 09, 2007]

An Act to amend the Jharkhand State Universities Act, 2000 (Adapted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Seventh year of Republic of India as follows :-

1. Short title, extent and commencement:-
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2006;
   (ii) It shall come into force on such date as the State Government, may by notification in the official Gazette, appoint;
   (iii) It shall extend to the whole of the State of Jharkhand.
2. Insertion of sub-section as sub-section-1 (m), at the end of subsection 1 (1) of section-3 of Jharkhand State Universities Act, 2000 (Adapted) hereinafter referred to as the said Act:-
   The following sub-section will be inserted as sub-section 1 (m) at the end of subsection 1 (1) of section-3 of the said Act.

"3 (1)(m) Nilamber-Pitamber University having the headquaters at Medininagar and the jurisdiction over the whole of the Palamau Division."

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 344--300+400--शनि मुण्डा ।

झारखण्ड सरकार

सत्यमेव जयते

झारखण्ड गजट

असाधारण अंक

झारखण्ड सरकार द्वारा प्रकाशित

संख्या 345

31 ज्येष्ठ, 1929 शकाब्द

राँची, वृहस्पतिवार 21 जून, 2007

विधि (विधान) विभाग

अधिसूचना

21 जून, 2007

संख्या-एल०जी०-4/2007-36/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल दिनांक 11 जून, 2007 को अनुमति दे चुके है, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है ।

झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007

[झारखण्ड अधिनियम 10, 2007]

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) के संशोधन हेतु अधिनियम ।

भारत गणराज्य के अंठावनवें वर्ष में झारखण्ड विधान-मंडल द्वारा निम्नलिखित रूप में यह अधिनियममित हो:-

1. **संक्षिप्त नाम, विस्तार और प्रारंभ--**
   (i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007 कहा जा सकेगा;
   (ii) यह तुरत प्रवृत्त होगा;
   (iii) इसका विस्तार सम्पूर्ण झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा, की धारा-3 की उपधारा-1 (एम) के पश्चात् उपधारा-1 (एन) का अंत:स्थापन ।

"3 (1)(एन), कोल्हान विश्वविद्यालय का मुख्यालय चाईबासा होगा तथा इसकी अधिकारिता पूरे कोल्हान प्रमंडल होगी ।"

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शी,
विधि (विधान) विभाग, झारखण्ड, राँची ।

यह विधेयक झारखण्ड राज्य विश्वविद्यालय (संशोधन) विधेयक, 2007, दिनांक 22 मार्च, 2007 को झारखण्ड विधान-सभा में उद्भूत हुआ और दिनांक 22 मार्च, 2007 को सभा द्वारा पारित हुआ ।

यह एक धन विधेयक है ।

आलमगीर आलम,
अध्यक्ष ।

अधिसूचना

21 जून, 2007

संख्या-एल०जी०-4/2007-37/लेज०--झारखण्ड विधान मंडल द्वारा यथापारित और राज्यपाल द्वारा दिनांक 11 जून, 2007 को अनुमत "झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2007 (झारखण्ड अधिनियम संख्या-10, 2007) का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड (3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायगा ।

JHARKHAND STATE UNIVERSITIES (AMENDMENT) ACT, 2007

[JHARKHAND ACT 10, 2007]

ACT,

To amend the Jharkhand State Universities Act, 2000 (Adopted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Eighth year of Republic of India as follows:-

1. **Short title, extent and commencement:-**
   (i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2007;
   (ii) It shall come into force forthwith;
   (iii) It shall extend to the whole of the State of Jharkhand.
2. **Insertion of sub-section as sub-section-1 (n),** At the end of sub-section 1 (m) of section-3 of Jharkhand State Universities Act, 2000 (Adopted) hereinafter referred to as the said Act, the following sub-section will be inserted as sub-section 1 (n)-

"3 (1)(n), Kolhan University having the headquaters at Chaibasa and the jurisdiction over the whole of the Kolhan Division."

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शा,
विधि (विधान) विभाग, झारखण्ड, राँची ।

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित,
झारखण्ड गजट (असाधारण) 345--300+400--शनि मुण्डा ।

झारखण्ड सरकार

सत्यमेव जयते

झारखण्ड गजट

असाधारण अंक

झारखण्ड सरकार द्वारा प्रकाशित

संख्या 778

30 कार्तिक 1930 शकाब्द
राँची, शुक्रवार 21 नवम्बर, 2008

विधि (विधान) विभाग

अधिसूचना

19 नवम्बर, 2008

संख्या-एल०जी०-05/2007-70/लेज०--झारखण्ड विधान मंडल का निम्नलिखित अधिनियम, जिस पर राज्यपाल, दिनांक 6 नवम्बर, 2008 को अनुमति दे चुके हैं, इसके द्वारा सर्वसाधारण की सूचना के लिए प्रकाशित किया जाता है:--

झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008

[झारखण्ड अधिनियम, 13, 2008]

झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीभूत) के संशोधन हेतु अधिनियम ।

भारत गणराज्य के 59वें वर्ष में झारखण्ड विधान मंडल द्वारा निम्नलिखित रूप में अधिनियमित हो,

संक्षिप्त नाम, विस्तार और प्रारंभ--

(i) यह अधिनियम झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008 कहा जा सकेगा;

(ii) यह ऐसी तिथि से प्रवृत होगा, जिसे राज्य सरकार राजपत्र से अधिसूचना द्वारा नियत करेगी;

(iii) इसका विस्तार पूरे झारखण्ड राज्य में होगा ।

2. झारखण्ड राज्य विश्वविद्यालय अधिनियम, 2000 (अंगीकृत) जो इसके पश्चात् उक्त अधिनियम कहा जाएगा की उपधारा-4(16) का प्रतिस्थान--

उक्त अधिनियम की धारा-4 की उपधारा-16 के स्थान पर निम्नलिखित प्रतिस्थापित किए जाएंगे, यथा--

"4(16) विश्वविद्यालय अथवा राज्य सरकार द्वारा संचालित विभागों में स्नातकोत्तर स्तर की पढ़ाई एवं शोध कार्य को संचालित करना । स्नातकोत्तर स्तर की पढ़ाई परिनियम में वर्णित प्रावधानों एवं

यू०जी०सी०/ए०आई०सी०टी०ई०/केन्द्रीय संगठनों के प्रावधानों के अनुसार वैसे स्वशासी/संबद्ध महाविद्यालयों में भी की जा सकेगी जिनमें संबंधित विषयों में स्नातक स्तर तक की पढ़ाई संचालित करने का कम से कम 10 वर्षों का अनुभव हो ।''

3. उक्त अधिनियम की धारा-10 की उपधारा-19 के बाद निम्नवत् उपधारा-20 प्रविष्टि माना जाएगा ।

''10(20) कुलपति को अंगीभूत महाविद्यालय के प्राचार्य के चार वर्षों की कालावधि समाप्त होने पर स्थानान्तरण करने की शक्ति होगी; परन्तु प्रशासनिक कारणों से कुलपति स्थानान्तरण का कारण अंकित करते हुए चार वर्ष की निर्धारित कालावधि से पूर्व भी उन्हें स्थानान्तरित कर सकते हैं'' ।

4. उक्त अधिनियम की धारा-26 की उपधारा-6(ii) निम्नवत् प्रतिस्थापित माना जाएगा, यथा--

''26(6)(ii) विश्वविद्यालय के विभागों के विभागाध्यक्षों की नियुक्ति विश्वविद्यालय अथवा अंगीभूत महाविद्यालयों में पदस्थापित विश्वविद्यालय प्राचार्यों एवं वैसे उपाचार्यों जिन्हें कि उपचार्य के रूप में अनुभव 8 वर्षों से अन्यून न हो में से चक्रानुक्रम में 2(दो) वर्षों के लिए की जाएगी ।

स्नातकोत्तर विभागों में स्थानान्तरण अकादमिक रेकर्ड/शोध कार्य एवं प्रकाशन/शिक्षण अनुभव और समग्र रूप से विषय विशेषज्ञ के रूप में ख्याति के आकलन के आधार पर होगा ।

विभागाध्यक्ष के पद पर स्थानान्तरण वरीयता एवं अकादमिक विशिष्टता के आधार पर होगा'' ।

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शी ।

अधिसूचना

19 नवम्बर, 2008

संख्या-एल०जी०-05/2007-71/लेज०--झारखण्ड विधान मंडल द्वारा यथा-पारित और राज्यपाल द्वारा दिनांक 6 नवम्बर, 2008 को अनुमत झारखण्ड राज्य विश्वविद्यालय (संशोधन) अधिनियम, 2008 का निम्नांकित अंग्रेजी अनुवाद झारखण्ड राज्यपाल के प्राधिकार से इसके द्वारा प्रकाशित किया जाता है, जिसे भारतीय संविधान के अनुच्छेद-348 के खण्ड(3) के अधीन उक्त अधिनियम का अंग्रेजी भाषा में प्राधिकृत पाठ समझा जायेगा--

JHARKHAND STATE UNIVERSITIES (AMENDMENT) Act, 2008
[Jharkhand Act, 13, 2008]

An Act to amend the Jharkhand State Universities Act, 2006 (Adopted)

Be it enacted by the legislature of the State of Jharkhand in the Fifty Ninth Year of Republic of India as follows :--

1. Short title, extent and commencement :-

(i) This Act, may be called Jharkhand State Universities (Amendment) Act, 2008;

(ii) It shall come into force on such date as the State Government by notification in the official Gazette, appoint;

(iii) It shall extend to the whole of the State of Jharkhand.

2. Substitution of sub-section 4(16) of Jharkhand State Universities Act, 2000 Adopted, herein after referred to as the said Act;

In section 4 of the said Act for sub-section-16 the following shall be substituted, namely :-

"4(16)-to undertake the conduct of post graduate teaching and research work in departments maintained by the University or the State Government, the Post Graduate teaching can also be imparted in autonomous and those affiliated colleges having at least 10 years experience of conducting under Graduate courses in the subject concerned as per the norms of the statute & UGC/AICTE central organization."

3. In section 10 of the said Act the following sub-section be inserted as sub-section (20) at the end of sub-section (19).

"10(20) The Vice-Chancellor shall have the power to transfer the Principal of a constituent college after expiry of a term of four years, but for administrative reasons Vice-Chancellor can transfer Principals, by recording reasons in writing. even before the expiry of four year period".

4. In section 26 of the said Act for sub-section (6) (ii) the following shall be substituted, namely :-

"26(6)(ii)-The Head of the University Department shall be appointed for two years by rotation amongst University Professors and those Readers having not less than 8 years experience as Reader, posted in the University Department and/or constituent colleges.

Transfer to P.G. Department shall be made on the basis of academic records, research work and publications, teaching experience and overall reputations as a subject specialist.

Transfer to the post of Head of the Department shall be done on the basis of seniority and academic distinction".

झारखण्ड राज्यपाल के आदेश से,
प्रशान्त कुमार,
सरकार के सचिव-सह-विधि परामर्शी ।

अधीक्षक, झारखण्ड राजकीय मुद्रणालय, राँची द्वारा प्रकाशित एवं मुद्रित ।
झारखण्ड गजट (असाधारण) 778-300+400--शनि मुण्डा ।